Order dated 30.3.2005

Heard the learned counsel of both the sides and perused the materials placed on record.

From perusal of records, we are convinced that the issue to be defided in this 0.A. is no more res integra in view of decision of this Bench in 0.A.Nos.419/03 (disposed of on 2.9.2004). In this view of the matter, we direct the Respondents to give the benefit of the judgment in the aforesaid 0.A. until a decision, as directed therein, is taken by the Respondent -Railways with a view to revising their Estt.Sl.No.144/Cl in order to remove anomalny.

With this we dispose of the O.A. No costs.

Send copies of the order dated 2.9.2004

passed by us in 0.A.419/2003 to the Respondents for reference.

MEMBER (JUDICIAL) 4

VICE CHAIRMAN